

(iv) GANGES PRINTING INK FACTORY
LTD., HOWARAH (WEST BENGAL).

PROF. DILIP CHAKRAVARTY
(Calcutta South) : Mr Speaker,
Sir, with your permission, under Rule 377
I rise to plead with the Government of
India to take over the Ganges Printing
Ink Factory Ltd. This factory has been
closed for the last seven months and the
payment of salaries to the workers has
not been made since October, 1977.
The Government of West Bengal has
already forwarded to the Government of
India a proposal for taking over the con-
cern. It is urgently necessary that the
Ministry of Industry, Government of
India, do take into consideration the
situation prevailing in the Ganges Printing
Ink Factory, Howrah, West Bengal and
do take expeditious steps for opening the
same.

(v) REPORTED DETERIORATION IN LAW
AND ORDER SITUATION IN DELHI

श्री निर्मल चन्द्र जैन (सिवनी) :
अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत
सदन और सरकार का ध्यान दिल्ली की
बिगड़ती हुई शान्ति और व्यवस्था की
स्थिति की ओर दिखाना चाहता हूँ।
अकेले 2-5-78 के दिन छः ऐसे केस
पुलिस को रिपोर्ट किये गये, जिनमें रावरी
हुई। ऐसे भी बहुत से केस हो सकते
हैं, जिन में ये घटनायें रिपोर्ट न की गई
हों। ये डकैतियां मोहन गार्डन और राजज
ऐवेन्यू जैसे महत्वपूर्ण स्थानों और घनी
बस्तियों में हुई हैं।

MR SPEAKER : For your informa-
tion, a direction has been issued after
consulting leaders of the various parties
that Members who want to make state-
ments under Rule 377 would only read out
the written statement. . . .

श्री निर्मल चन्द्र जैन :

I am merely translating it into Hindi;
If you want, I will read out the statement
in English.

ये इस प्रकार की घटनाएं नहीं
हैं कि सड़क पर कोई छीना-झपटी
हो गई हो, बल्कि घरों में घुस
कर डकैतियां की गई हैं। इस प्रकार की
घटना एक बहुत गम्भीर समस्या बन

गई हैं। इसमें या तो पुलिस ठीक तरह
से तफ्तीश नहीं करती है, या ठीक तरह
से विजिलेंस नहीं रखती है। मैं चाहता
हूँ कि इस बारे में उचित कार्यवाही की
जाये।

12.37 hrs.

MOTION RE. DRAFT FIVE YEAR
PLAN 1978-83—contd.

MR SPEAKER : The House will
now take up further consideration of the
following motion moved by Shri Morarji
Desai on the 3rd May, namely :—

“That this House do consider the
‘Draft Five Year Plan 1978-83’
laid on the Table of the House on the
26th April, 1978”.

Shri Govindan Nair.

SHRI M. N. GOVINDAN NAIR
(Trivandram) : Mr Speaker, Sir, it had
been the normal practice in the past that
before the draft of the Five Year Plan is fina-
lised, preliminary discussions with the State
Governments were conducted. This time
the Planning Commission in their hurry
did not care to have that kind of preli-
minary discussions with the State Govern-
ments. They have also come out with this
Plan by cutting short the Fifth Plan by one
year. From all this hurry. I was feeling
very optimistic that the planning Com-
mission is going to present a Plan that
will find solution to the various problems
facing our country. Going through the
Plan document, I was happy to under-
stand that the Planning Commission has
identified the problems and they have also
identified the possibilities. But when I
went through the rest of the document,
I felt very much disappointed.

The Planning Commission admits
that during the past 27 years from a stag-
nant economy we have reached the stage
of a growing economy. We have moder-
nised our activities so that today we can
feel proud that we are almost self-reliant.
We have diversified our activities. In
every field of industry we have certain
developments. In the field of producing
capital goods we are very much in advance.
And also in the matter of foreign exchange
and food we are in a very advantageous
position. With all these possibilities we
would have expected a Plan which would
have really meant a solution to most of
our problems. It has also been noted
that during the past, in spite of all these
developments, people were getting im-
poverished. If it was 40 percent during the
Fifth Plan period, now they admit that